

ITEM NO.5

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 993/2017

JUSTICE M. VIJAYARAGHAVAN

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

W.P.(C) No. 1048/2017 (X)

Date : 20-03-2018 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. S. Nagamuthu, Adv.
Mr. B. Balaji, AOR
Mr. M.P. Parthiban, Adv.
Mr. S. Arun Prakash, Adv.

For Respondent(s) Ms. V. Mohna, Sr. Adv.
Mr. Sarad Kumar Singhanian, Adv.
Ms. Rukhmini Bobde, Adv.
Mr. Mukesh Kumar Maroria, AOR

Mr. M. Yogesh Kanna, AOR
Ms. Sujatha Bagadhi, Adv.

Mr. Anandh Kannan N., AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel for the parties for a preliminary hearing. Our attention has been drawn to judicial pronouncements including of 3-Judges Bench qua issue of principles of equality for pension amongst Judges of the High Court.

We are of the view that considering the importance of the matter as also some of the observations made in the judgments, it would be appropriate that this matter be examined by a larger Bench.

Registry is directed to place the papers before Hon'ble the Chief Justice of India for constitution of a Bench of appropriate strength.

(DEEPAK MANSUKHANI)
AR CUM PS

(RAJINDER KAUR)
COURT MASTER